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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 272/2024**

THE PR. COMMISSIONER OF INCOME TAX-CENTRAL-1

..... Appellant

Through: Mr. Ruchir Bhatia, Sr. SC.

Versus

AMOLAK SINGH BHATIA ..... Respondent

Through: None.

83

+ **ITA 273/2024**

THE PR. COMMISSIONER OF INCOME TAX-CENTRAL-1

..... Appellant

Through: Mr. Ruchir Bhatia, Sr. SC.

Versus

AMOLAK SINGH BHATIA ..... Respondent

Through: None.

95

+ **ITA 275/2024**

THE PR. COMMISSIONER OF INCOME TAX -CENTRAL -  
1

..... Appellant

Through: Mr. Ruchir Bhatia, Sr. SC.

Versus

AMOLAK SINGH BHATIA ..... Respondent

Through: None.

**CORAM:**

**HON'BLE MR. JUSTICE YASHWANT VARMA**

**HON'BLE MR. JUSTICE PURUSHAINDRA KUMAR**

**KAURAV**



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**ORDER**  
**10.05.2024**

**CM APPL 28039/2024 (Exemption) in ITA 272/2024**  
**CM APPL 28065/2024 (Exemption) in ITA 275/2024**

Allowed, subject to all just exceptions.

The applications stand disposed of.

**ITA 272/2024 & CM APPLs. 28038/2024 (delay in filing) & 28040/2024 (delay in re-filing)**

**ITA 273/2024 & CM APPLs. 28045/2024 (delay in filing) & 28046/2024 (delay in re-filing)**

**ITA 275/2024 & CM APPLs. 28064/2024 (delay in filing) & 28066/2024 (delay in re-filing)**

1. Mr. Bhatia, learned counsel appearing for the appellant prays for liberty to withdraw the instant appeals subject to rights being reserved to approach the Chhattisgarh High Court.
2. Ordered accordingly.

**YASHWANT VARMA, J.**

**PURUSHAINDRA KUMAR KAURAV, J.**

**MAY 10, 2024**

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